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प्राप्त पत्र (Received Letter)

अनुलग्नक सहित With / Without Enclosure

29 JAN 2016

Service:

ICLS

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 (AS O 01.01.2016)

आवक सं. (Inward No.)

शासकीय सम्पत्तिक, कार्यालय (Name of Office)

(O/o. Official Liquidator, High Court, Mumbai)

Ministry/Department/Office:-

SANDANA KUNAR VERMA

Designation

Asstt. Official Liquidator

Date of Birth

29.07.1977

Grade Pay

Rs. 5400/-

Present Pay

Name of district sub-division, Taluk and Village in which property is situated	Name and details of property-housing, lands and other buildings.	Cost of construction / acquirement including land in case of house and year when purchased	*Present Value	If not in own name state in whose name held and his/her relationship to the Government Servant	How acquired whether by purchase, lease ** mortgage, inheritance gift or otherwise, with date-of - acquisition and name with details of persons from whom acquired.	Annual Income from the property.	Remarks.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
DELHI	LIG Flat 97-D, Pocket of Mayapuri Vihar Ph B Delhi	Rs. Eight Lakh.	Not known as not checked.	OWN Name	Purchased by taking loan from FD B. S. Bank. Duration given at the time of purchase.	N/A Personal	

I have also 3.50 Acre (Approx) Agriculture Land in Rural Area of my Home town Vill. P.S. Sukhwaso, Khera UP, in my name since 1997 onwards which was in Private Sector.

Signature: Sandana Kumar Verma

Date: 29/01/2016

NOTES:

- *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- **Includes short term lease also.
- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) Services under rule 15 (3) of the Central Civil Services (conduct) Rules, 1959 (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name or any other person dependent on Government servant.
- The wording "no change" or "no addition" or "as the previous year" should avoided and full details provided.